

by individuals and companies and names of the parties donating Rs. 5 lakhs and above;

(c) the amount of contributions made by Prime Minister's Rural Development Fund to voluntary organisations, social bodies, individuals for rural development and particular of individuals or organisation to whom contribution has been made of Rs. 2 lakhs or more;

(d) whether Government have received severa' appeals and submissions from voluntary organisations, social work bodies, companies, etc. that amendments to section 35CC and 35CCA of Income Tax Act will affect the voluntary efforts for rural uplift and charitable work for the poor; and

(e) if so, reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The Finance Bill, 1983 contained, INTER-ALIA, a provision for restricting the scope of the deduction under section 35CC of the Income-tax act in respect of expenditure incurred by companies and co-operative societies on programmes of rural development which had been approved by the prescribed authority before 1st March, 1983. Under another provision contained in the Bill, the deduction allowed under sections 35CCA of the Income-tax Act in respect of donations made to associations and institutions for carrying out rural development programmes was also discontinued, except in relation to donations made for certain on-going programmes. At the same time a provision was made that donations to rural development fund set up and notified by the Central Government in this behalf would qualify for deduction.

(b) and (c) In pursuance of the said provisions, the Government set up the National Fund for Rural Development on 10.2.1984 and the said Fund has been notified on 28.2.84 for the purposes of the aforesaid concession. As the aforesaid Fund has been set up and notified very recently, information regarding donations made to, and disbursements made by, the Fund is not available.

(d) Yes Sir.

(e) Having regard to the various representations received by the Government, it was decided to move certain Government amendments to the Finance Bill, 1983. Under one of these amendments, the tax concession under section 35CC was continued, but with a view to ensuring that the tax concession is allowed only in respect of rural development programmes of high priority, it was provided that the prescribed authority shall not approve any programme unless it falls within the class or category of programmes of rural development specified by the Central Government. Further, with a view to avoiding hardship in cases where the donation to approved programmes had been made before 1st March, 1983, but the institution did not commence, before the said date, construction work of the nature specified in the Bill, the relevant provision was amended to provide that this requirement will not apply in cases where the donations had been made before 1st March, 1983.

#### Criminal Proceeding Against Textile Committee Inspectors

2287. DR. VASANT KUMAR PANDIT : Will the Minister of COMMERCE be pleased to state :

(a) whether C.B.I. has lunched criminal proceedings against fourteen inspectors of Textiles Committee in the Court of Chief Metropolitan Magistrate, Delhi under Sections 120 and 420 of Indian Penal Code and under Section 5 of Import and Export (Control) Act 1947;

(b) whether Additional Chief Metropolitan Magistrate has released inspectors on bail of Rs. 10,000/ each;

(c) whether as per Central Government Service Rules, whenever criminal proceedings against employees are launched in Court, then concerned employee should be kept under suspension, till case is decided by the Court;

(d) whether in reply given in Rajya Sabha to Unstarred Question No. 1291 on

19 October, 1982, it was stated that the Textiles Committee has already initiated disciplinary action under rules against concerned staff; and

(e) whether so far no action has been taken against official listed in the reply to the above Unstarred Question ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKER) : (a) C.B.I. has launched criminal proceedings against 10 Inspectors of Textiles Committee in the Court of Additional Chief Metropolitan Magistrate, Delhi u/s. 120-B r-w 420. 468/471, I.P.C. and Section 5 of Imports & Exports (C) Act, 1947. C.B.I. has also launched criminal proceedings against one Inspector of Textiles Committee in the Court of Metropolitan Magistrate, New Delhi u/s. 120-B r/w 420 IPC and Sec. 420— I.P.C.

(b) The Court of Additional Chief Metropolitan Magistrate, Delhi has released 8 accused Inspectors on bail of Rs. 10,000/- each and one on Rs. 5,000/-.

(c) Employees of the Textiles Committee are governed by the Textiles Committee Employees (Discipline and Appeal) Regulations, 1968. Under these rules, discretion is given to the competent authority to decide if suspension is necessary in case of employees against whom criminal proceedings have been launched.

(d) Yes, Sir. It is, however, pointed that Unstarred Question No. 1291 does not relate to the cases mentioned in reply to part (a) and (b) of this Question.

(e) Disciplinary action has been initiated by the Textiles Committee.

**News Item Captioned "Indian Banks in £ 266M Crisis"**

2288. DR. VASANT KUMAR PANDIT :  
SHRI SUBHASH YADAV :  
SHRI M. RAM GOPAL REDDY :  
SHRI GULSHER AHMED : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to a report titled "Indian banks in £266m crisis" published by 'Asian Post', London, in its issue of 28 January, 1984;

(b) if so full details of the case, names of the parties, banks and amount involved in each case and Government's reaction thereto;

(c) whether Reserve Bank of India has probed into the matter, if so, findings of their enquiries;

(d) whether a fraud through over-invoicing or fake bills is involved, if so, details thereof;

(e) whether investigation has been entrusted to CBI or any other investigating agency, if so, when and the findings, if any, received; and

(f) remedial measures initiated or proposed to safeguard the interests of the banks concerned and in order to effect recovery of their dues ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (f) The Reserve Bank of India has seen the news item published by the 'Asian Post' (London). However, according to the statutes governing the public sector banks and according to the practices and usages customary among bankers the information relating to or the affairs of a constituent cannot be divulged.

**Introduction of M. I. C. R. Technology for Cheque Writing Etc.**

2289. SHRI ERA ANBARASU : Will the Minister of FINANCE be pleased to state :

(a) whether the inter-institutional group of Reserve Bank of India has submitted its report for introduction of Magnetic Ink Character Recognitions (M. I. C. R.) technology for cheque writing, standardisation of cheque forms, etc ;

(b) if so, the details thereof ; and